

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha
UNSTARRED QUESTION NO. : 1379
(TO BE ANSWERED ON THE 27th July 2023)
AVIATION WORKING GROUP

1379. DR. SHASHI THAROOR

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) whether the Government has taken cognizance of the move by Aviation Working Group to place India in a negative outlook under its compliance index;

(b) if so, the steps taken by the Government to prevent the potential increase in leasing costs for Indian airlines as a consequence of the move and if not, the reasons therefor;

(c) whether the Government has made any efforts to bolster investor confidence in the wake of this move to protect the rise of India's aviation sector; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (GEN. (DR) V. K. SINGH (RETD))

(a) The Government is aware that Aviation Working Group (AWG) has placed India in the watchlist of Cape Town Convention Compliance Index.

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(b) to (d) India is a Contracting State to the Convention On International Interests in Mobile Equipment and the Protocol to the Convention on matters specific to Aircraft Equipment, each signed at Cape Town on 16th November, 2001.;

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India had acceded to the Convention and Protocol on 31st March 2008 accepting its objective to achieve efficient financing of high value mobile equipment, like airframes, helicopters and engines, in order to make the operations as cost effective and affordable as possible. The Government in consultation with stakeholders has drafted a Bill to enact the objectives of the Convention and Protocol.;

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Additionally, in order to facilitate the repossession of aircraft, the Directorate General of Civil Aviation had issued Aeronautical Information Circular (AIC) 12 of 2018. India has already enacted the required rules and regulations for de-registration of aircraft.

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